

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES  
(DIVYANGJAN)**

**LOK SABHA**

**STARRED QUESTION NO. \*398  
TO BE ANSWERED ON 08.01.2019**

**Rehabilitation Council of India**

**\*398: SHRI TEJ PRATAP SINGH YADAV:  
SHRIMATI ANJU BALA:**

Will the **Minister of SOCIAL JUSTICE AND EMPOWERMENT** be please to state :

- (a) whether the Government has set up the Rehabilitation council of India (RCI) and if so, the details thereof including the functions performed by RCI;
- (b) the details of projects/schemes being implemented, funds sanctioned and physical achievements/progress made so far under RCI, State-wise;
- (c) whether RCI has failed to check the mushrooming illegal/unapproved training centres in the field of rehabilitation and special education;
- (d) if so, the details thereof, State-wise and the action taken thereon; and
- (e) whether the Government has reviewed the functioning of RCI to make it more effective and if so, the details thereof along with the steps being taken by the Government in this regard?

**ANSWER**

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT**

**(DR. THAAWARCHAND GEHLOT)**

- (a) to (e) A statement is laid on the Table of the House.



**STATEMENT MENTIONED IN THE REPLY AT PART (a) TO (e) TO LOK SABHA  
STARRED QUESTION NO. 398 ON REHABILITATION COUNCIL OF INDIA TO BE  
ANSWERED ON 08.01.2019**

**(a) & (b)** Yes, Sir. The Rehabilitation Council of India (RCI) has been set up by an Act of Parliament under the Rehabilitation Council of India Act, 1992. The functions of the Council are:-

1. To regulate and monitor the training programmes in the field of rehabilitation of persons with disabilities;
2. To prescribe minimum standards of education and training for various categories of professionals dealing with persons with disabilities;
3. To make recommendations to the Ministry regarding recognition of qualifications granted by Universities, etc., in India for rehabilitation professionals;
4. To maintain Central Rehabilitation Register of persons possessing the recognized rehabilitation qualification and
5. To promote research in rehabilitation and special education

Besides these, my Ministry implements a scheme of "In-Service Training and Sensitization of Key Functionaries of Central and State Governments, Local Bodies and Other Service Providers" through RCI. The details of funds sanctioned and physical achievements/progress made so far under the scheme are attached at **Annexure**.

**(c) & (d)** No Sir. The Rehabilitation Council of India in consultation with the office of the Chief Commissioner for Persons with Disabilities (Divyangjan) has issued advisory to the respective State Commissioners for PwDs to take necessary action in the light of Rights of Persons with Disabilities Act, 2016 against the unqualified personnel practicing in disability sector. In addition to this, the Council also issues statutory warnings in national as well as regional newspapers from time to time that practicing without RCI certification is a punishable offence under Sec 13 (3) of the RCI Act, 1992.

**(e)** Annual Report of the Council is laid on the table of the Parliament every year. Also, the Parliamentary Standing Committee on the Ministry of Social Justice & Empowerment, Department of Empowerment of Persons with Disabilities (Divyangjan) has reviewed the functioning of the Rehabilitation Council of India on 20<sup>th</sup> Dec, 2018.

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**ANNEXURE REFERRED TO IN THE REPLY AT PART (a) & (b) TO LOK SABHA STARRED QUESTION NO. 398 ON REHABILITATION COUNCIL OF INDIA TO BE ANSWERED ON 08.01.2019**

(1) The details of funds sanctioned and physical achievements/progress made so far:

**Grant-in-Aid released to the implementing agencies**

(Rs. in lakh)

Sl. No.	Particulars	2015-16	2016-17	2017-18
1.	GIA sanctioned & released by DEPwD	200.00	200.00	146.62
2.	Funds released by RCI to implementing agencies	189.16	191.10	199.56*
3.	Amount utilized	187.70	172.06	183.39
* Rs. 52.94 lakhs unspent amount with RCI released on 01.05.2018 (2018-19)				

**Batches and Beneficiaries**

Sl. No.	Particulars	2015-16	2016-17	2017-18
1.	Total no. of implementing agencies approved	33	28	16
2.	Total no. of batches sanctioned	95	91	92
3.	Total no. of batches conducted	101	89	62
4.	Total no. of key functionaries trained	4056	4177	2464

(2) State-wise details of implementing agencies and beneficiaries are as under:

Sl	State	No of Implementing agencies			Total No. of beneficiaries trained		
		2015-16	2016-17	2017-18	2015-16	2016-17	2017-18
1	Andhra Pradesh	3	2	2	909	166	
2	Assam	4	1		203	80	
3	Chhatisgarh	1	1		80		
4	Delhi	1	1	1	100	40	75
5	Gujarat	2	1		460		
6	Haryana	1			30		
7	Himachal Pradesh	1	1	1	193	380	402
8	Jharkhand	1			40		
9	Jammu & Kashmir	1			51		
10	Kerala	1		1	169	366	60
11	Karnataka	1			52		
12	Mizoram		2	1		355	360



13	Manipur		1	1			136
14	Meghalaya		1			425	
15	Madhya Pradesh	3	2	2	208	1021	421
16	Maharashtra	1			414		
17	Odisha	1			65		
18	Pudducherry		1			203	
19	Punjab	1		1	40		200
20	Rajasthan	1			123		
21	Tamilnadu	2	4	1	93	166	110
22	Tripura	1			126		
23	Telangana	2	1		323		
24	Uttar Pradesh	2	3	3	126	384	168
25	Uttarakhand	1	1	1	211	90	252
26	West Bengal	1	5	1	40	501	280
	Total	33	28	16	4056	4177	2464

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